

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

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Q.A. 1889/94

New Delhi, this the 16th day of November, 1994

Hon'ble Shri J.P. Sharma, Member(J)

Shri Ajit Kumar, L.D.C.
All India Soil & Land Use Survey,
IARI Building, New Delhi.

R/o Q.No. 260, Sector 9,
R.K. Puram, New Delhi. ... Applicant

By Advocate: Shri A.K. Bhardwaj

1. Union of India
through the Secretary
Ministry of Agriculture,
Shastri Bhavan, New Delhi.

2. The Chief Soil Survey Officer,
All India Soil and Land Use Survey,
IARI Building, New Delhi. ... Respondents

By Advocate: Dr. Sharafat Ali, Departmental Representative

ORDER (ORAL)

The applicant is working as L.D.C. in All India Soil & Land Use Survey, IARI Building, New Delhi. The applicant was transferred vide impugned order dated 6.9.94 (Annexure 'A') from Delhi to Ahmedabad Sub Centre, Ahmedabad in the same capacity in the exigencies of Govt. work with immediate effect. Aggrieved by the aforesaid order, the applicant filed this application on 19.9.94 and prays for the quashing of the aforesaid order on a number of grounds and that the applicant may not be directed to be relieved by the respondents.

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2. A notice was issued to the respondents and in reply to the notice the respondents have not filed any counter to contest the relief prayed for by the applicant. Dr. Sharafat Ali, Soil Survey Officer appeared in person and filed a copy of the order dated 1.11.94 which is reproduced below:-

"In pursuance of Ministry's letter No.3-11/94-SWC.III dt.27.10.94, the Transfer Order issued to Sh. Ajit Kumar, Lower Div. Clerk, Delhi Centre vide this office order No.E.3-4/91-AIS/4772/9 dated 6.9.94 stands cancelled."

The learned counsel for the applicant has a grievance that the respondents have not conveyed this order to the applicant. However, the applicant who was present has been called and stated that he has already joined on the same post at Delhi Centre. Dr. Sharafat Ali, Departmental Representative also stated that the applicant has joined after he has availed of the leave and on the expiry of the aforesaid leave.

3. In view of this, the application has become infructuous. The order dated 1.11.94 is taken on Part 'A' of the file and shall be kept on record. directed
Parties are to bear their own cost.

J. P. SHARMA
(J.P. SHARMA)
MEMBER(J)

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